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## CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI.

#### ORIGINAL APPLICATION No.456/2019

Date of Decision: 5th August, 2019

### CORAM:R. VIJAYKUMAR, MEMBER (A) RAVINDER KAUR, MEMBER (J)

G.S. Kubal,
Age 59 Yrs.
Resident of H.No.850,
Journalist Colony, Porvorim,
Bardez Goa – 403 521.
Last employed with
Regional Provident Fund Commissioner
EPFO, Bhavishya Nidhi Bhavan
24, Patto, Panaji Goa – 403 001.
(By Advocate Shri A. F. Naik)

Applicant

#### Versus

- The Union of India through Secretary, Ministry of Labour & Employment, Sharma Shakti Bhavan, Rafi Marg, New Delhi – 110 001.
- The Central Provident Fund Commissioner, EPFO, Bhavishya Nidhi Bhavan, 14-Bhikaji Cama Place, New Delhi – 110 066.
- The Regional Provident Fund Commissioner
   E.P.F.O., Bhavishya Nidhi Bhavan,
   Patto, Panaji Goa 403 001.

  Respondents

# ORDER(ORAL) PER: R. VIJAYKUMAR, MEMBER(A)

#### Present:

Shri A. F. Naik, learned counsel for the applicant.

Heard learned counsel for applicant for

a long period of time on admission. It is found that he has sought relief against his own appeal when his actual intention appeared to be to challenge the orders of the respondents in response to his representation dated 04.09.2018 which has been filed following disposal of his previous OA No. 298/2015 by this Tribunal vide order dated 17.08.2018.

In the circumstances, this OA is clearly misconceived and the applicant will be at liberty to file a fresh, properly drawn up OA within a period of four weeks. The OA is accordingly disposed off. No order as to costs.

(Ravinder Kaur)
Member (J)

(A. Vijaykumar) Member(A)

g.m.

